

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**CP NO. 626/2018
IN
OA No. 88/2017**

New Delhi, this the 04th day of January, 2019

**Hon'ble Ms. Nita Chowdhury Member (A)
Hon'ble Mr. S N Terdal Member (J)**

Rohtas Kumar, Aged about 64 yrs.(Group-C)
S/o Late Sh. Dhan Singh
R/o Vill & PO : Asaudah, The- Bahadurgarh
Distt. Jhajjhar, Haryana -Applicant

(By advocate : Mr. U. Srivastava)

Versus

1. Sh. Pravin Kumar, CMD, MTNL
Mahanagar Doorsanchar Sadan, CGO Complex,
Lodhi Road, New Delhi
2. Sh. R K Saini, Executive Director, MTNL
Khursheet Lal Bhawan, New Delhi - Respondents

(By Advocates: Mr. Arun Sanwal with Ms. Ritu Pama)

O R D E R (O R A L)

Ms. Nita Chowdhury Member (A):

When the matter is taken up, it is noted that that the respondents, in compliance with the orders of the Tribunal, have passed the detailed order with regard to the medical reimbursement for self treatment of the applicant at Sir Ganga Ram Hospital.

2. In view of the substantial compliance of the order of this Tribunal, the CP is closed. Notices are discharged. However, if the applicant is still aggrieved, he is at liberty to

challenge the order now passed by the respondents, in accordance with law.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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